

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4928
ANSWERED ON:23.12.2014
CROP INSURANCE CLAIMS
Reddy Shri Ch. Malla

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Agriculture Insurance Company of India, Regional Office at Hyderabad had curtailed crop insurance claims pertaining to Kharif-2012 and Kharif-2013 for rice in certain villages/mandals of Andhra Pradesh under Modified National Agricultural Insurance Scheme (MNAIS) citing the reason of excess area insured, if so, the details thereof;

(b) whether Agriculture Insurance Company (AIC) has conducted any detailed study or analysis to identify the root causes/reasons for excess area insured, if so, the details/report of such study and analysis thereof; and

(c) whether any farmer has been found guilty of fraud or wrong doing that caused insurance of excess area, if so, the details thereof and the action taken by the Government against them?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KUNDARIA)

(a): Yes, Madam. As per provisions of the scheme, insurance companies on detection of some adverse phenomenon through investigation can scale down the Sum Insured (SI) under MNAIS. Accordingly, Agriculture Insurance Company of India Ltd. (AIC), after detecting the discrepancy in area sown vis-à-vis area insured, has scaled down the sum insured during Kharif 2012 and Kharif 2013 seasons under MNAIS in Andhra Pradesh, the details of which are given below:-

Season	Original SI	Scaled down SI	Original Claims	Reduced Claims
Kharif-2012	1762.51	1450.69	559.73	418.40
Kharif-2013	1710.43	1419.32	390.95	298.58

(1st installment of claims sanctioned)

(b) & (c): AIC has obtained area sown figures from the State Government and compared the same with the area insured figures. However, they have not conducted any study on their own.